

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.52 of 2014**

**Dated:17<sup>th</sup> April, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**GAIL India Ltd. .... Appellant (s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent (s)**

**Counsel for the Appellant (s):** Mr. Ramji Srinivasan, Sr. Adv. with  
Mr. Ankit Jain,  
Ms. Iti Agarwal

**Counsel for the Respondent(s):** Ms. Sonali Malhotra for R-1  
Mr. Gopal Jain, Sr. Adv.,  
Ms. Meghana Chandra  
Mr. Piyush Joshi and  
Ms. Sumiti Yadava for R-2,

**ORDER**

It is noticed that Reply has already been filed on 26.03.2014. Now, Mr. Ramji Srinivasan, Learned Senior Counsel appearing for the Appellant seeks some more time to file Rejoinder. Accordingly, he is directed to file Rejoinder on or before 06.05.2014 after serving copy on the other side.

Post the matter on **16.05.2014.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

pr/kt